

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-267(PB)/2017

IN THE MATTER OF:

Gac Logistics Pvt. Ltd.

.... **APPLICANT / PETITIONER**

Vs

AI Nafees Proteins Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 17.01.2018

Coram:

**CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s)

**Mr. K. Datta, Ms. Prachi Jain and Mr.
Shantanu Parashar, Advocates**

For the Respondent(s)

**Mr. Vikas Pahwa, Senior Advocate with Mr.
Harsh Khanna, Mr. Vivek Jain, Mr. Karan
Khanuja and Mr. Tushar Agarwal,
Advocates**

ORDER

Learned counsel for the respondent states that settlement talks have failed and the matter needs to be argued on merit.

List for further consideration on 24.01.2018.

Sd/-

**(M. M. KUMAR)
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**